

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 211 of 2001

New Delhi, this the 25th day of January, 2001

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

(2)

Smt. Laxmi Devi (Civilian Mazdoor)
Widow of late Roop Singh
Office of the Asstt. Garrison Engineer (E/M-I)
Mathura Cantt.

Residential address:

Purani Abakari, Sadar Bazar,
Mathura (U.P.)

-APPLICANT

(By Advocate: Shri D.N. Sharma)

Versus

Union of India, through

1. The Secretary to the Govt. of India
Ministry of Defence, South Block
New Delhi

2. The Engineer-in-Chief
Army Headquarters, Kashmir House
Rajaji Marg, D.H.Q. Post Office
New Delhi-11

3. The Chief Engineer
Headquarters Central Command
Lucknow-2

4. The Garrison Engineer
Mathura Cantt.

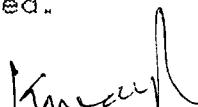
5. The Asstt. Garrison Engineer (E/M-I)
Mathura Cantt.

-RESPONDENTS

O.R.D.E.R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (Judl)

Shri Sharma submits that he does not want to press the O.A. for the time being and seeks permission to withdraw the same with liberty to file a fresh OA, if need be. The O.A. is dismissed as withdrawn with liberty to file a fresh O.A., if so advised.


(KULDIP SINGH)
MEMBER (JUDL)

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